

BENCH-I

*No one present for respondents/corporate side, Debtor*

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

103  
C.P(IB) No. 319/KB/2017

**Present: 1. Hon'ble Member (J) Shri Vijai Pratap Singh  
2. Hon'ble Member (J) Shri Jinan K.R**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 10<sup>th</sup> January 2018, 10.30 A.M**

Name of the Company		Arun Kumar jain-Vs-Flower Dealcom Pvt Ltd.	
Under Section		9 IBC	
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

rites goel, ADV

OPERATIONAL/  
CREDITOR/  
(Petitioner)

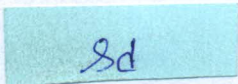
Rites Goel


**ORDER**

Ld. Counsel for the operational creditor is present. No one is present from the corporate debtor's side.

Ld. Counsel for the operational creditor made a prayer for adjournment on the ground that process of settlement is going on between the parties. Prayer is allowed.

List it on 07/02/2018 for admission.

  
(Jinan K.R.)  
Member (J)

  
(V.P.Singh)  
Member (J)